

State Levels has been emphasised. State Governments have also been requested to nominate the Members of Parliament on these Vigilance Committees.

Harassment by Police

3980. SHRIMATI ABHA MAHTO: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether attention of the Government has been drawn to the news-item captioned "Hoax calls; now cops play the game" appearing in 'The Hindu' dated May 26, 1998;

(b) if so, the facts thereof;

(c) whether the police personnel have been unnecessarily harassing the owners of the amusement park;

(d) if so, whether the Union Government propose to carry out a probe in this regard;

(e) if so, the details thereof; and

(f) if not, the reasons therefor?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) Yes, Sir.

(b) to (f) Delhi Police have conducted a vigilance enquiry into the matter and the report is stated to be under preparation.

Border Dispute

3981. SHRI RAJKUMAR WANGCHA:
SHRI CHANDRASHEKHAR SAHU:
DR. JAYANTA RONGPI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government are aware of the constant border dispute between Assam and Arunachal Pradesh and other North Eastern States, Madhya Pradesh and Orissa;

(b) if so, the details thereof;

(c) whether the Government propose a tripartite Committee to resolve the long pending border dispute between Assam and Arunachal Pradesh and other North Eastern States. Madhya Pradesh and Orissa;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) and (b) Yes, Sir. The main boundary

disputes among the North Eastern States are:

- (1) Assam – Arunachal Pradesh
- (2) Assam – Nagaland
- (3) Assam – Mizoram
- (4) Assam – Meghalaya; and

According to available information the dispute between Madhya Pradesh and Orissa relates to 3 villages.

(c) to (e) It is understood that an agreement has been arrived at between officials of Madhya Pradesh and Orissa through bilateral discussions.

As regards boundary disputes of North Eastern States are concerned, the decisions of the tripartite Committees are not binding on the concerned States and do not therefore help resolve the issue. Therefore, it is not proposed to form tripartite Committees. However, a Boundary Commission can be set up by the Government of India if both the State Governments involved in the dispute agree to the setting up of such a Commission and further agree on the terms of reference and also that the award would be final and binding on both the States.

Constitution of a Backward Areas Development Commission

3982. SHRI BACHI SINGH RAWAT 'BACHDA' : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the Government propose to constitute a Backward Areas Development Commission;

(b) if so, the time by which it is likely to be constituted;

(c) whether the Government proposed the Commission to look into the problems of Backward areas of hill districts of Uttar Pradesh in particular; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) No, Sir.

(b) to (d) Does not arise.

[Translation]

Special Central Assistance

3983. SHRI BALIRAM KASHYAP: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the Government have provided Special Assistance to Government of Madhya Pradesh during 1992 to 31st March 1998;